

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UN-STARRED QUESTION NO.1268
TO BE ANSWERED ON 11.02.2021

LOCAL COMPLAINTS COMMITTEES UNDER POSH ACT

1268. SHRI BINOY VISWAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) number of districts in which Local Complaints Committees (LCCs) have been established in accordance with The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act (POSH Act) 2013;
- (b) number of complaints filed with these LCCs during last three years and data thereof, district or State-wise;
- (c) steps that Ministry has taken to ensure that LCCs have been established in each district of country as envisaged in POSH Act; and
- (d) whether Ministry is cognizant of large number of sexual harassment cases in unorganised sector, if so, the steps Ministry is taking to address the same?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) : The Government of India enacted 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013' (SH Act) with the aim to provide safe and secure work environment to women. The Act is applicable to all women, working in organised or unorganised sector. The Act casts an obligation upon all States to constitute Local Committees (LCs) in every district to receive complaints from organizations having less than 10 workers or if the complaint is against employer himself, for receiving complaints of sexual harassment at workplace.

The responsibility of the implementation of the Act at District and State levels rests with the State of the appropriate Government to monitor the implementation of the Act and maintain data on the number of cases filed and disposed of in respect of all cases of sexual harassment at workplace, which are established, owned, controlled or wholly or substantially financed by funds provided directly or indirectly by the State.

The Ministry of Women and Child Development has issued advisories to all State Governments from time to time and has also conducted number of video conferences requesting State Governments to establish and build capacity of LCs in each district of the country.